

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 464-465/2022

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

KRISHNA KUMAR @ KK & ORS.

Respondent(s)

(FOR ADMISSION and IA No.33494/2022-EXEMPTION FROM FILING O.T.)

Date : 10-11-2022 These appeals were called on for hearing today.

For Appellant(s) Mr. Sanjay Kumar Tyagi, AOR
 Mr. Sandeep Singh Adv.

For Respondent(s)

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Cr1. Appeal No. 464/2022

As per office report NLPA in respect of Respondent No.1 has been served through his son.

Service of NLPA is not complete in respect of Respondent Nos. 2 and 3 as the report has been received with remarks that both respondents do not reside at the given addresses. Hence, learned counsel for the appellant shall within a period of two weeks file the fresh particulars of the said respondents and he shall also take fresh steps for the service of notice to them within the same period.

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Service of notice is complete on respondent No. 1 but none has entered appearance on his behalf.

List again on 15.12.2022.

S.P.S. LALER
Registrar